

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, DELHI**

ORIGINAL APPLICATION NO. 484 OF 2025

(I.A No. 632/2025, I.A No.791/2025)

In the matter of:  
Rajesh Shivahare

Applicant

Vs.

Union of India &Ors.

Respondents

**Index**

9.3.2026

Sr. No.	Particulars	Page no.
1.	<b>Response on behalf of Central Pollution Control Board, (CPCB) respondent no. 9 (CPCB) in compliance to Hon'ble NGT order dated 12.12.2025 in Original Application No. 484/2025 .</b>	
2.	<b>Annexure-I (Colly) A copy of CPCB letter dated 03.02.2026 &amp; 23.02.2026 issued by CPCB.</b>	

**Filed by**



**ADV. ANUJ BHANDARI**  
On behalf of Central Pollution Control Board

Place: Delhi  
Dated: 07.03.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 484/2025**

**(IA NO 632/2025, IA NO 791/2025)**

**IN THE MATTER OF:**

Rajesh Shivahare

... Applicant

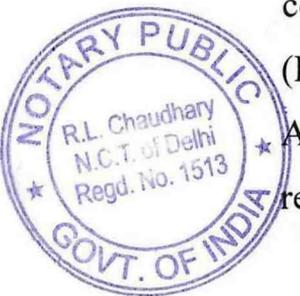
Versus

Union of India & Ors

... Respondents

**RESPONSE ON BEHALF OF CENTRAL POLLUTION CONTROL  
BOARD (CPCB) i.e. RESPONDENT NO. 9**

1. That, Hon'ble NGT vide order dated 12.12.2025 has sought the reply of Central Pollution Control Board (hereinafter referred as CPCB) in the instant matter. Thereby, the response is made in succeeding paragraphs.
2. That, CPCB is constituted under Section 3 of The Water (Prevention and control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and control of Pollution) Act 1974 (hereinafter referred as Water Act), The Air (Prevention and control of Pollution) Act, 1981 (hereinafter referred a Air Act) and The Environment (Protection) Act, 1986.
3. That, it is humbly submitted that the State Pollution Control Boards/Pollution Control Committees (hereinafter referred as SPCBs/PCCs) have been constituted in States/Union Territories under Water Act, 1974 and Air Act, 1981 to perform the functions and implement the provisions of these Acts in respect of territories falling in their respective territorial Jurisdiction.



4. That, the present matter is related to alleged pollution and encroachment in river Gayatri Ganga in District Hamirpur which as per applicant is a natural water course of about 50 Km in length originating from village Chani in District Hamirpur, Uttar Pradesh. The river traverses through various villages before confluencing with Chandrawal River at village Mahwar which itself flow into Ken river and thereafter merges with Betwa river and ultimately joins Yamuna river and confluences with river Ganga at Sangam in Prayagraj.
5. The applicant has further submitted that the untreated sewage is being allegedly discharged in River Gayatri Ganga. The applicant has also listed down the details of sewage drains which are allegedly discharging untreated sewage in the river. Additionally, applicant has also mentioned about the alleged encroachments in the river in his application.
6. That CPCB monitors 2155 location in 645 rivers in association with SPCBs in Uttar Pradesh under National Water Monitoring Programme (NWMP). Rivers and monitoring locations under the said NWMP are included based on proposals received from respective SPCB/PCC. There is no water quality monitoring location in Gayatri Ganga river in Uttar Pradesh under the NWMP and hence information regarding water quality of Gayatri Ganga River is not available with this answering respondent.
7. That, in compliance with Hon'ble NGT order dated 12.12.2025 passed in instant matter, CPCB has requested Uttar Pradesh Pollution Control Committee (UPPCB) seeking the status report/ action taken report in the matter via letter dated 03.02.2026 and 23.02.2026. Copies of the letters are enclosed as **Annexure-I (Colly)**. The status report in the matter is awaited from Uttar Pradesh Pollution Control Board. Since no specific information regarding the



issue raised in the OA is available with the answering respondent, it is prayed that the Hon'ble Tribunal may consider the response filed by the concerned state agencies for adjudication of the instant matter.

8. That, the answering respondent craves leave of the Hon'ble Tribunal to file additional reply / response, if required, in future.
9. That in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Court in the instant OA.



A handwritten signature in blue ink, appearing to be "Nazimuddin".

**(Nazimuddin)**  
Scientist 'F'  
Central Pollution Control Board  
06.03.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 484/2025**

**(IA NO 632/2025, IA NO 791/2025)**

**IN THE MATTER OF:**

Rajesh Shivahare

... Applicant

Versus

Union of India & Ors ...

... Respondents

**AFFIDAVIT**

I, **Nazimuddin** working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 9 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.

2. That the accompanying response may be read part and parcel of the present affidavit as I am competent to swear this affidavit.

3. That the accompanying response has been drafted and filed under my instructions, the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



*Nazimuddin*

**DEPONENT**  
नाज़िमउद्दीन / Nazimuddin  
वैज्ञानिक 'एफ' / Scientist 'F'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(Ministry of Environment, Forest and Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

## VERIFICATION

Verified at New Delhi on this day of 06 MAR 2026 that the contents above are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed there from or mis-stated.



A handwritten signature in blue ink, appearing to be "Nazimuddin".

## DEPONENT

नाज़िमउद्दीन / Nazimuddin  
वैज्ञानिक 'एफ' / Scientist 'F'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(Mo Environment, Forest And Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

## ATTESTED

A handwritten signature in blue ink, appearing to be "R.L. Chaudhary".

NOTARY PUBLIC  
GOVT. OF INDIA

06 MAR 2026

Speed Post/E-mailReminder-I

CM-13011/202/2025-LAW-HO-CPCB-HO/77

23/02/2026

To,

The Member Secretary  
Uttar Pradesh Pollution Control Board,  
TC-12V, Regency Road, Vibhuti Khand,  
Gomti Nagar, Lucknow - 226010  
Uttar Pradesh, India

**Subject: Hon'ble NGT order dated 12.12.2025 in OA No. 484/2025 (IA No 632/2025, IA No. 791/2025) in the matter of pollution and encroachment in river Gayatri Ganga in District Hamirpur.**

**Reference: CPCB letter No. CM-13011/202/2025-Law-HO-CPCB-OH/44**

Sir,

Kindly refer to our earlier dated, 03.02.2026, wherein, it was requested to provide the inputs / comments / views in the matter of Hon'ble NGT order dated 12.12.2025 in OA No. 484/2025 (IA No 632/2025, IA No. 791/2025), pollution and encroachment in river Gayatri Ganga in district Hamirpur, Uttar Pradesh (copy enclosed for ready reference).

It is requested to provide the aforesaid information at the earliest. The matter will be heard by NGT on 09.03.2026.

Yours faithfully

(Nazimuddin)  
Divisional Head,  
WQM-I Division

**Encl: As above**

Copy to:

✓ Regional Directorate, Lucknow  
PICUP Bhawan, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226010, U.P

: For information and follow up with  
SPCB, please.

(Nazimuddin)

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.  
Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

**Speed Post/E-mail**

CM-13011/202/2025-LAW-HO-CPCB-HO/44

03/02/2026

To,

The Member Secretary  
Uttar Pradesh Pollution Control Board,  
TC-12V, Regency Road, Vibhuti Khand,  
Gomti Nagar, Lucknow – 226010  
Uttar Pradesh, India

**Subject: Hon'ble NGT order dated 12.12.2025 in OA No. 484/2025 (IA No 632/2025, IA No. 791/2025) in the matter of pollution and encroachment in river Gayatri Ganga in District Hamirpur.**

Sir/Madam,

This has reference to Hon'ble NGT order dated 12.12.2025 in OA No. 484/2025 (IA No 632/2025, IA No. 791/2025), in the matter related to pollution and encroachment in river Gayatri Ganga in district Hamirpur, Uttar Pradesh. In this matter, you are requested to kindly provide the inputs / comments / views in the matter to CPCB at the earliest for further necessary action to ensure timely compliance of Hon'ble NGT order.

Yours faithfully

(Nazimuddin)

Director & Divisional Head,  
WQM-I Division

**Encl: As above**

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**‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032**

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : [www.cpbc.nic.in](http://www.cpbc.nic.in)

Item No. 03

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**Original Application No. 484/2025  
(IA NO 632/2025, IA NO 791/2025)

Rajesh Shivahare

Applicant

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 12.12.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**Applicant: Mr. Shwetank Sailakwal, Mr. Narendra Shrivastava & Mr. Mayank  
Suryan, Advs.Respondents: Mr. Bhanwar Pal Singh Jadon, Ms. Gargi Chaturvedi, Ms.  
Hemlata Singh & Ms. Atika Singh, Advs. for R - 2 & 5 to 7  
Ms. Sthavi Asthana, Adv. for R - 3 & 4**ORDER**

1. In this Original Application (OA), the Applicant has made allegation against pollution and encroachment in river Gayatri Ganga in District Hamirpur. The plea of the Applicant is that Gayatri Ganga river is a natural water course of about 50 Km in length originating from village Chani in District Hamirpur, Uttar Pradesh it traverses through various villages before confluencing with Chandrawal River at village Mahwar which itself flow into Ken river and thereafter merges with Betwa river and ultimately joins Yamuna river and confluences with river Ganga at Sangam in Prayagraj.

2. The Applicant alleges that untreated sewage is being discharged in river Gayatri Ganga. The Applicant has placed on record the details of the

sewage drains which are discharging untreated sewage in the river as under:-

1. Sewage drain in front of Kashiram Colony, Ward No. 18.
2. Sewage drain behind Ward No. 03 Colony.
3. Sewage drain adjacent to the NH-34 bridge, Ward No. 02.
4. Sewage drain near the government tube well, Ward Nos. 06-07.
5. Sewage drains from the east and west direction near Imilia Rapta.
6. Sewage drain near the newly constructed Moksha Dham, Ward No. 04."

3. In support of the plea that untreated sewage is discharged in the river. The photographs on page 144 onwards as Annexure A-2 have been placed on record. Learned counsel for the Applicant has pointed out following encroachments in the river:-

1. Encroachment site in the northern direction near Anusuya Ashram.
2. Encroachment site behind Moksha Dham, Ward No. 03.
3. Encroachment site on the west side of NH -34 bridge.
4. Encroachment site on the east side of the NH-34 bridge.
5. Encroachment site near Paliwal's Garden.
6. Encroachment site on the west side of Imilia Rapta, Ward No. 01.
7. Encroachment site on the east side of Imilia Rapta, Ward No. 01.
8. Encroachment site beneath the railway line bridge and towards the west, Ward Nos.09-04.
9. Encroachment site on the east side of the ramp near Model College, Ward No. 04."

4. In support of the plea of encroachment he has referred to the photographs filed as Annexure A-4.

5. The OA raises substantial issue relating to compliance of environmental norms.

6. Issue notice to the Respondents.

7. Mr. Bhanwar Pal Singh Jadon, Advocate accepts Notice on behalf of the Respondents no. 2,5,6 and 7 and on behalf of the Respondent No. 3 and 4 Ms. Sthavi Asthana, Advocate accepts notice.

8. Counsel for the Applicant is directed to supply a copy of the OA along with all the enclosures with copies of the IAs to the counsel for the Respondents No. 2 to 7 within three days. The said Respondents are directed to file their reply within four weeks.

9. The Applicant is directed to serve the remaining Respondents and file affidavit of service atleast one week before the next date of hearing.

10. I.A. no. 632/2025 has been filed by the Applicant seeking exemption from filing typed copy of deemed annexure in the OA. The IA is allowed subject to the condition that the Applicant will place on record the legible copies of the documents on which he wants to rely upon at the time of arguments.

11. List on 09.03.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 12, 2025  
Original Application No. 484/2025  
(IA NO 632/2025, IA NO 791/2025)  
A